

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

42. IA 1684/2022, IA 2762/2021
IN
C.P. (IB)/1088(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.09.2023**

Name of the Party: Catalyst Trusteeship Limited
Vs
Mr. Kishore Biyani

Section 95(1), 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Akhil Nenu, Ld. Counsel for the Financial Creditor present. Mr. Ashish S. Kamat, Ld. Sr. Counsel a/w Mr. Harsh Moorjani, Ms. Krishna and Ms. Ankita Yadav, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the both sides submit that a Writ Petition was filed before Hon'ble Supreme Court, the same is pending. In view of the same, both sides sought adjournment. Time granted.
3. List this matter on **27.10.2023** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)